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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **BAIL APPLN. 2150/2020**

NATASHA NARWAL ..... Petitioner  
Through Mr Adit S. Pujari, Advocate with  
Mr Tusharika Mattoo, Mr Kunal Negi, Advocate.  
versus

STATE OF NCT ..... Respondent  
Through Mr S.V. Raju, ASG with Mr Amit  
Mahajan, SP PP with Mr Rajat Nair, Spl. PP,  
Mr Sairica Raju, Mr Manan Popli, Mr Guntur  
Pramod Kumar, Mr A. Venkatesh, Mr Shaurya  
Rai, Advocates.

**CORAM:**  
**HON'BLE MR. JUSTICE VIBHU BAKHRU**

**ORDER**  
% **11.08.2020**

**[Hearing held through video conferencing]**

**Crl. M.A. 10821/2020 & Crl. M.A. 10820/2020**

1. Allowed, subject to all just exceptions.
2. The applications are disposed of.

**BAIL APPLN. 2150/2020**

3. Issue notice. Mr Amit Mahajan, Special PP accepts notice and seeks ten days time to file a status report. Let the same be filed within the said period with a copy to the learned counsel for the petitioner.
4. List on 26.08.2020.

**AUGUST 11, 2020/pkv**

**VIBHU BAKHRU, J**